

Shri Datar: It is not a question of being eligible. The question is whether they participate. I may inform the House that there are certain services which are Union Services, for example the Audit and Accounts and others. They are open to all citizens of India including citizens of Jammu and Kashmir. These services, the I.A.S. and the I.P.S. are All-India services common to the Centre and the States, and they are only for the States participating. If the States participate, they are entitled.

Shri Nanadas: May I know the States which have not participated?

Shri Datar: Except Jammu and Kashmir, all have participated.

BHOPAL AND BARODA ARCHAEOLOGICAL CIRCLES

*2201. **Sardar A. S. Saigal:** (a) Will the Minister of Education be pleased to state whether it is a fact that Bhopal and Baroda are the two new Archaeological Circles to be opened in the near future?

(b) How many Archaeological Circles are working at present and what are their boundaries?

(c) Will Government have a uniform policy in regard to exploration and preservation of monuments?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes.

(b) Seven, as per statement laid on the Table of the House. [See Appendix XII, annexure No. 14.]

(c) Yes.

Sardar A. S. Saigal: May I know if there is any possibility of opening more Archaeological circles?

• مسٹر آف ایجوکیشن ایلند نہچرل

دیسورسز ایلند سائنٹفک ریسرچ (مولانا

آزاد) - ضرورت نہیں ہے -

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): There is no need.]

Shrimati Tarkeshwari Sinha: May I know whether some provision for training technical staff is also provided in this Archaeological department for improving and for having a uniform policy?

Shri K. D. Malaviya: No, Sir. From the Government Department side, there is no arrangement for training personnel in the Archaeological department.

Shri Velayudhan: Previously, there was a chart or a board regarding the short history of each monument hung on the spot. This has been removed from many monuments in Delhi and other places. Is there any special reason for removing them?

Shri K. D. Malaviya: I am not aware that all these boards have been removed. If the hon. Member gives me information, I shall make enquiries.

DACOITIES IN P.E.P.S.U.

*2202. **Shri K. P. Sinha:** (a) Will the Minister of States be pleased to state the number of dacoities that have taken place in P.E.P.S.U. since the State came under direct rule of the President?

(b) Are the Panchayats still functioning there?

(c) What are the main causes of tension between the Bishwedars and the tenants in P.E.P.S.U.?

The Minister of Home Affairs and States (Dr. Katju): (a) Two. Out of these, in one dacoity, one of the dacoits was shot dead in an encounter with the police and the remaining six alleged accused were all arrested. The other dacoity is purely a technical one.

(b) The so-called Kisan Panchayats had been functioning for some time in some villages of the old Patiala State. But there has been a marked change in these villages since the commencement of the President's rule. The Adviser has visited many villages and after his visit, no case has come to his notice in which the so-called Panchayats have decided cases or imposed fines or other punishment. This answer does not cover Panchayats which were established under the law.

(c) I can only give a general answer and the answer is: The main cause of tension is a feeling among the tenants that in the past, Biswedars had been imposed on their villages by unsympathetic Rulers, thus extinguishing their prior rights and converting them from peasant proprietors to occupancy tenants, or even in some cases, tenants-at-will. This induced many tenants to withhold the rents which in its turn brought numerous judgments.

Shri K. P. Sinha: Have any steps been taken by the Government to see that the tenants are not ejected?

Dr. Katju: As I said as soon as the P.E.P.S.U. Bill which was recently passed by this House receives the assent of the President, the President proposes to pass the necessary legislation on this subject.

Shri Bogawat: May I know if the number of dacoities has gone down since the President's rule and whether there is peace in the State?

Dr. Katju: Considerably. As I said, there have been only two dacoities. The law and order situation has very much improved.

Pandit D. N. Tiwary: May I know the number of dacoities committed last year in the same period?

Dr. Katju: I cannot give figures straight off.

Prof. D. C. Sharma: May I know whether Government are aware of the fact that there are four main gangs of dacoits operating in P.E.P.S.U. and may I know how many of these gangs have been liquidated?

Dr. Katju: There were many gangs operating in P.E.P.S.U. Most of them have been liquidated. As to how many remain, I cannot say off hand.

Prof. D. C. Sharma: May I know if the Panchayats set up in about 70 to 80 villages in P.E.P.S.U. by certain parties have been brought round or not?

An Hon. Member: Which parties,

Dr. Katju: These people have now become more sensible and they are now acting according to law. They are not now resorting to any anti-legal practices at all.

Shri Nambiar: May I know whether the police is being used to collect arrears of rent of the last 5 or 6 years and if so whether the tenants are being put to difficulties or whether they are accepting to pay?

Mr. Deputy-Speaker: That does not arise out of this question.

Shri Nambiar: It relates to P.E.P.S.U.

Mr. Deputy-Speaker: Merely because there is P.E.P.S.U., any question cannot be asked. The question relates to dacoities and not police.

Shri Nanadas: Arising out of the answer to part (c) of the question,

may I know what steps Government have taken to alleviate the fear of the tenants since the taking over of power by the President and with what results?

Dr. Katju: We have taken many steps and have restored confidence in the peasantry. But, as I said just now, the President proposes to enact the necessary legislation as soon as the law is passed.

JALIANWALA BAGH

***2203. Shri K. P. Sinha:** (a) Will the Minister of Home Affairs be pleased to state whether it is a fact that Government have taken the Jalianwala Bagh (Amritsar) under their direct control?

(b) Is it now closed to any public meeting or any kind of public function?

(c) What do Government propose to do with this Bagh?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (c). The Jalianwala Bagh is not under the direct control of Government. The Jalianwala Bagh National Memorial Act of 1951 declares the Bagh to be a National Memorial. A Trust has been created and certain Trustees appointed.

(b) The Trustees of the Jalianwala Bagh have decided that no public meeting should be held within the premises of the Bagh.

Shri K. P. Sinha: May I know whether any construction is going to be made as a memorial in this park?

Shri Datar: That is a matter for the trustees.

Shri Velayudhan: May I know whether any plan regarding any memorial has been prepared or is under contemplation?

Shri Datar: That is what I stated. It is for the trustees and not for the Government of India.

Shri M. L. Dwivedi: In view of the fact that Jalianwala Bagh is of national importance, do Government think that it should be taken over by the Government and some memorial constructed there?

Shri Datar: No, Sir.

The Prime Minister (Shri Jawaharlal Nehru): I do not understand the hon. Member's question. An Act has been passed and Government has appointed trustees.—How else does Government take over? By making the district magistrate in charge of it?